(c) Yes, Sir. The requests for similar facilities would be considered in accordance with the Air India Employees Passage Regulations.

## **Import of Cars**

## 1598. SHRIMATI RODA MISTRY; SHRIMATI MANORAMA PANDEY: SHRI SATCHIDANANDA:

Will the Minister of COMMERCE AND SUPPLY be pleased to state;

(a) what are the rules and regulations for the import of motor cars;

(b) what is the amount of customs duty liable to be paid for cars below 1600 cc and above 1600 cc; and

(c) whether it is necessary to possess the car for three months before application is submitted for the import of the car?

THE MINISTER OP STATE IN THE MINISTRY OF COMMERCE (SHRI-MATI RAM DULARI SINHA); (a) and (c) The policy and procedure for import of vehicles are given in Appendix 6 of the Hand Book of Import-Export Procedures, 1982-83, a coDy of which i<sub>s</sub> available in the Parliament Library.

(b) Cars below 1600 cc is equal to 190.37 per cent *ad-volorem* 

Cars above 1600 cc is equal to 253.5 per cent *ad-volorem* 

## Filling up of Vacancies by Promotions from amongst Office Supdts, in Grade-I and II and Technical Assistants

1599. SHRI KALRAJ MISHRA: Will the Minister of DEFENCE be pleased to state;

(a) whether it is a fact that 50 per cent of the vacancies will be fitted by

promotions from amongst Office Supdts. Grade I, OS Grade II and Technical Assistant on the basis of examination to be held by the Director General, Defence Lands and Cantonments in accordance with the scheme of examination;

(b) what will be number of chan ces to be allowed to the candidates to take up the examination; and.

(c) what will be the criteria to fill up the remaining 50 per cent vacan cies?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) Yes, Sir, to the grade of Cantonment Executive Officer (Group 'B').

(b) Three.

(c) The remaining 50 per cent vacancies will be filled up by transfer from amongst such employees of the Cantonment Boards as draw a basic salary of not less than Rs. 425.00 per month and have passed the Matriculation or equivalent examination and rendered 20 years' continuous service in the Cantonment Boards. The selection shall be made on the basis of an examination to be conducted by the Director General, Military Lands and Cantonments. A candidate will be allowed to avail of a maximum of three chances to take the examination

## Reseating of the Existing Military Lauds and Cantonments Services Boles, 1951

1600. SHRI KALRAJ MISHRA; Will the Minister of DEFENCE be pleased to state;

(a) whether Government propose to enforce Military Lands and Cantonments (Cantonment Executive Officers) Service (Group 'B') Rules, 1982 with intention to repeal the existing Military Lands and Cantonments Service (Groups 'A' and 'B\*) Rules, 1951 as amended from time to time; and